

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 750 of 2019**

**IN THE MATTER OF:**

**Hemant Shantilal Shah**

**.....Appellant**

**Vs.**

**Care Office Equipment Ltd. & Anr.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Arvind Kumar Gupta with Ms. Henna George,  
Advocates**

**O R D E R**

**25.07.2019** - Learned counsel appearing on behalf of the Appellant referred to an e-mail dated 20<sup>th</sup> December, 2016 forwarded by the 'Corporate Debtor' to the Respondent ('Operational Creditor') intimating that after demonetisation, the 'Corporate Debtor' had stopped doing Dell distribution and stopped selling the material and requested the 'Operational Creditor' to take the material back which were to be sold through the 'Corporate Debtor' and to settle all the pending amount. However, it is not made clear that what is the amount payable by the 'Corporate Debtor' to the 'Operational Creditor' and whether the dispute related to distribution of amount.

...contd.

For the purpose of knowing the position, we issue notice on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 26<sup>th</sup> July, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' on **29<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc